

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

--  
ORIGINAL APPLICATION NO.118 /2025  
(LA. No.654/2025)

Amrik Singh and others

...Petitioners

VERSUS

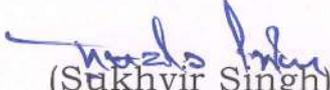
Gurpreet Singh and others

...Respondents.

I N D E X

<u>SR. NO.</u>	<u>PARTICULARS</u>	<u>DATED</u>	<u>PAGES</u>
1.	Short Reply by way of Affidavit of Sukhvir Singh, Forest Range Officer, Sangrur, Forest Division, Sangrur, in compliance of the order dated 25.09.2025 passed by the Hon'ble National Green Tribunal in Original Application No.118 of 2025 titled as Amrik Singh and others Vs. Gurpreet Singh and others.	.02.2026	1-10
2.	Annexure R/1/T (Copy of email regarding complaint and enst.No.10989 dated 28.2.25)	27.02.2025 28.02.2025	11-12
3.	Annexure R/2/T (Copy of Report)	21.03.2025	13
4.	Annexure R/3/T (Copy of letter)	24.03.2025	14
5.	Annexure R/4/T (Copy of letter)	09.04.2025	15-16
	<u>VERNACULARS</u>		
6.	Annexure R/1/T (Copy of email regarding complaint and enst.No.10989 dated 28.2.25)	27.02.2025 28.02.2025	17-21
7.	Annexure R/2/T (Copy of Report)	21.03.2025	22
8.	Annexure R/3/T (Copy of letter)	24.03.2025	23
9.	Annexure R/4/T (Copy of letter)	09.04.2025	24

Place:  
Dated:

  
(Sukhvir Singh)  
Forest Range Officer,  
Sangrur

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

--  
ORIGINAL APPLICATION NO.118 /2025  
(LA. No.654/2025)

1. Amrik Singh S/o Jarnail Singh, Resident of Village Balad Kalan, District Sangrur, Punjab 148026, India.
2. Ranjeet Kaur W/o Charanpal Singh, Resident of Village Balad Kalan, District Sangrur. Punjab 148026, India.
3. Jaswinder Knur W/o Pran Singh, Resident of Village Balad Kalan, District Sangrur, Punjab 148026, India.

...PETITIONERS

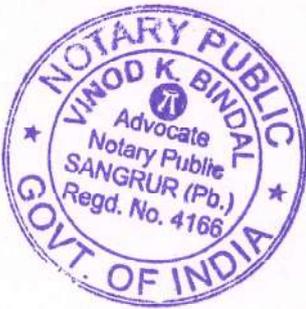
VERSUS

1. Gurpreet Singh S/o Ekam Singh, Sarpanch, Village Balad Kalan, District Sangrur, Punjab 148026, India.
2. Ram pal Singh S/o Bliagta Singh. Panch, Village Balad Kalan, District Sangrur, Punjab 148026. India.
3. Block Development and Panchayat Officer (BDPO), BDPO Office, Bhawanigarh, District Sangrur, Punjab 148026, India.
4. Divisional Forest Officer (DFO), Haripura Colony, Partap Nagar, Sangrur, Punjab 148001, India.

5. Principal Chief Conservator of Forests (PCCF), Forest Complex. Sector 68, SAS Nagar, Mohali, Punjab, India.
6. Director of Rural development and Panchayats( RDP), Samovar path. Phase 8, Sector-62, Sahibzada Ajit Singh Nagar, 160062, India.

...Respondents.

Short Reply by way of Affidavit of Sukhvir Singh, Forest Range Officer, Sangrur, Forest Division, Sangrur, in compliance of the order dated 25.09.2025 passed by the Hon'ble National Green Tribunal in Original Application No.118 of 2025 titled as Amrik Singh and others Vs. Gurpreet Singh and others.

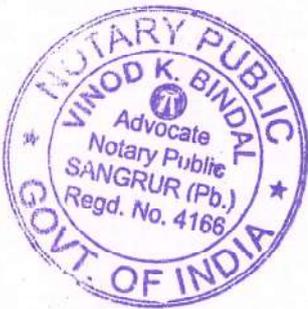


**RESPECTFULLY SHOWETH**

 I, the above named deponent do hereby solemnly affirm and declare as under:-

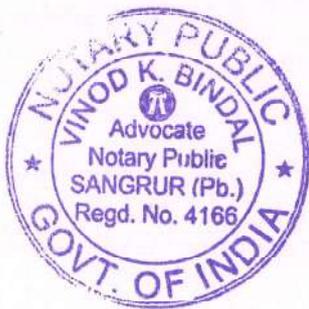
1. That the area in question falls within the Forest Range Sangrur, and the answering respondent being Forest Range Officer is fully aware of the facts of the present case, as such is competent to file this short reply by way of affidavit.

2. That the above noted Original Application is pending adjudication before this Hon'ble National Green Tribunal and is now fixed for hearing on 25.02.2026.
3. That the answering respondent being the Forest Range Officer has duly been authorized to file the present short reply by way of affidavit on behalf of the Respondent Nos.4 and 5. The answering respondent has himself read and understood the contents of the Original Application under reply and at the very outset, he says that all the averments made therein are denied except as may be specifically admitted herein after and any averments not specifically admitted herein shall be deemed to be denied.
4. That the Forest and Wild Life department has been impleaded in the present Original Application as respondent No.4 and 5, because the matter pertains to the cutting of 60 green trees, allegedly without any requisite permission/approval.



W.

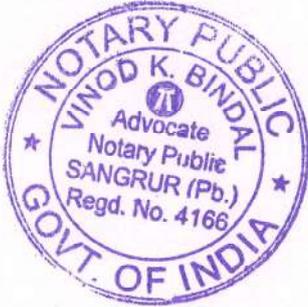
5. That this Original Application has been filed by the applicant/petitioner while alleging that about illegal cutting of 60 green trees in the area of village Balad Kala, district Sangrur has been done and thus violation of Supreme Court's Judgment on Linear Project passed in Civil Appeal Nos.1628-1629 of 2021. Noble M. Paikada V Union of India has been conducted. This Original Application came up for hearing before this Hon'ble Tribunal on 25.09.2025, and this Hon'ble Tribunal was pleased to pass the following order. The operative part of the order is reproduced as under:-



W

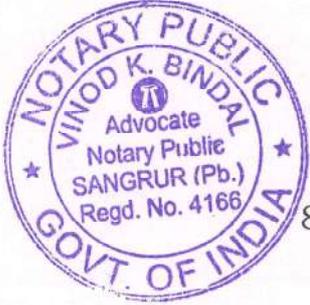
- "7. Issue notice to the respondents for filing their reply by way of affidavit atleast one week before the next date of hearing.
8. Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.
9. List on 11.12.2025."
6. That at the very outset, the answering respondents want to bring into the notice of this Hon'ble Tribunal

that the land in question does not fall under the definition of Deemed Forest or any other 'Forest category under Indian Forest Act 1927. So no permission is required under the Indian Forest Act, 1927 as the land is not Forest land. While the 'Tree Preservation Policy 2024' applies to non-forest public lands, the onus was on the user agency (Gram Panchayat) to apply for permission, which they failed to do so under 2024 policy.



7. That as a matter of fact, the owner of this land in question from which the alleged trees have been cut, is gram panchayat Balad Kalan, which falls under the jurisdiction of concerned BDPO, DDPO and Director of Panchayat department, Punjab. The trees from the land in question has been cut by the Sarpanch of Gram Panchayat Balad Kalan at his own level as such this matter was an internal matter between the panchayat department and sarpanch of Gram panchayat. Moreover, no assessment of these trees has been done by the Department under "TREE

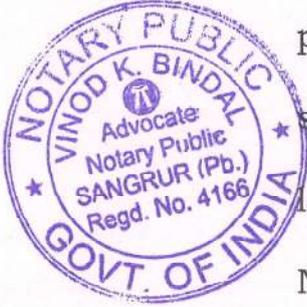
PRESERVATION POLICY FOR NON FOREST GOVERNMENT AND PUBLIC LANDS-2024" because the concerned sarpanch or any other person never moved any application to the Forest Department to get conducted the assessment of these trees, due to that the department came to know about this cutting after receiving complaint from the complainant.



8. That, although the land in question is panchayat land, even then because the officials of the Forest Department being duty bound to protect the environment and conserving and preserving the natural resources for the benefit of humanity and future generation, soon after receiving the complaint from the complainant through email on 27.02.2025, the respondent No.4, vide his office Ends No.10989 dated 28.02.2025 forwarded the same to the answering respondent with the direction to send the spot inspection report with comments after conducting spot inspection today itself. The copy of the same is attached herewith as **ANNEXURE R-1/T**

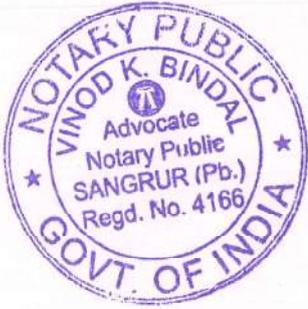
A handwritten signature in blue ink, appearing to be "V.K. Bindal", located below the notary seal.

for the kind perusal of this Hon'ble Tribunal. And in pursuant to the above Endst. No.10989 dated 28.02.2025, the answering respondent, after conducting spot inspection on 21.03.2025 in the presence of complainant and panchayat members, submitted his spot inspection report vide his office letter No.941-S dated 21.03.2025 to the respondent No.4 i.e. Divisional Forest Officer, Sangrur. Copy of this spot inspection report is attached herewith as **ANNEXURE R-2/T**, for the kind perusal of this Hon'ble Tribunal.



9. That from the perusal of the spot inspection report, it was found that the land in question is not forest land as the location was verified via GPS coordinates, rather it is panchayat land, which falls under the jurisdiction of Panchayat department. The information regarding which was sent to the office of the Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar and Conservator of Forests (South Circle, Punjab, Patiala by the respondent No.4

i.e. Divisional Forest Officer, Sangrur vide his office Letter No. 3227 dated 22.5.2025 and Letter No. 3316 dated 23.5.2025 respectively, as well as to the complainants vide office letter No.11920 dated 24/3/25. The copy of this letter is attached herewith as **ANNEXURE R-3/T**, for the kind perusal of this Hon'ble Tribunal.

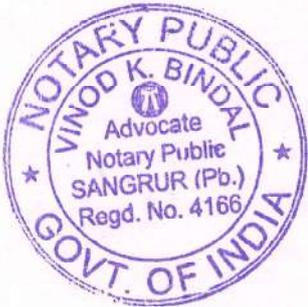


10. That, as mentioned above, the land in question is not forest land rather it is panchayat land, which falls under the jurisdiction of Panchayat department, as such the action in this regard against the concerned sarpanch was required to be taken by the Panchayat department under Punjab Panchayati Raj Act, 1994, Prevention of Damage to Public Property Act, 1984, Prevention of Corruption Act, 1988, Punjab Transparency in Public Procurement Act, 2019 and relevant sections of IPC such as Section 409 (Criminal Breach of Trust by a Public Servant) etc, due to that, the office of the answering respondent vide his office letter No.170 dated 09.04.2025, while

sending the spot inspection report conducted by answering respondent on dated 21.03.2025 wrote to the concerned BDPO to take action against the sarpanch. The copy this letter dated 09.04.2025 are attached herewith as **ANNEXURE R-4/T**, for the kind perusal this Hon'ble Tribunal.

11. That, as mentioned above, neither any deforestation in any forest land has been done nor any forest land has been diverted for non forestry purpose, due to that no action from the answering respondent department is required to be taken, as such in compliance of the order dated of this Hon'ble Tribunal, this short reply is being filed at this stage. However, the answering respondent reserves his right to file detailed reply in case, as and when this Hon'ble court otherwise directs to file detailed reply, or need arises, the answering respondent undertakes to do so.

It is, therefore, humbly prayed that It is, therefore, humbly prayed that since the Forest Department has no



jurisdiction over the land and has already referred the matter to the competent authority (BDPO), the name of Respondent 4 and 5 be deleted from the array of respondents and an appropriate order may kindly be passed, in the interest of justice.

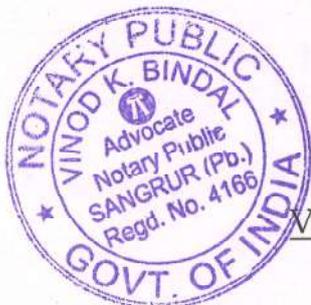
Place: SANGRUR  
Dated: 16/2/26

Deponent

*[Signature]*

(Sukhvir Singh)  
Forest Range Officer,  
Sangrur

The Contents of this affidavit/document has been read over to the Deponent/Executant who has has accepted it true and Correct



VERIFICATION:-

Verified that contents of para no. 1 to 11 of my above short reply by way of affidavit are true and correct to my knowledge and as per the information derived from the official record. No part of it is false and nothing material has kept concealed therein.

*[Signature]*  
**IDENTIFIED BY**

Place: SANGRUR  
Dated: 16/2/26

Deponent

*[Signature]*

(Sukhvir Singh)  
Forest Range Officer,  
Sangrur

This Document Affidavit is Entered on  
Sr. No. 247 Page No. 16  
Regd. No. 58

**Attested As Identified**

*[Signature]*  
NOTARY PUBLIC  
SANGRUR (Pb.) India  
16/2/26



**ANNEXURE R-1/T**

Urgent Complaint Illegal Cutting and Sale of Green Trees on Panchayati Land in Balad Kalan, Block Bhawanigarh, District Sangrur.

Subject: Urgent Complaint Illegal Cutting and Sale of Green Treecs on Panchayati Land In Balad Kalan, District Sangrur Respected

Sir/Madam,

We, the undersigned, including three current Panches and other concerned villagers of Balad Kalan, Block Bhawanigarh, District Sangrur, Punjab, wish to bring to your immediate attention a serious case of illegal deforestation and unauthorized sale of Panchayati property carried out by Sarpanch Gurpreet Singh (son of Ekam Singh) and Panch Rampal Singh (son of Bhagta Singh), both residents of Balad Kalan. Around 10 days ago, the above-mentioned individuals illegally cut down numerous green trees from Panchayati land without obtaining any permission from the Forest Department or any relevant authority. Not only was this act committed in blatant violation of multiple laws governing environmental protection and Panchayati land, but these individuals also proceeded to sell the felled trees without any official tender or public auction, effectively misusing public resources for personal financial gain. This illegal tree cutting and unauthorized sale of Panchayat-owned property is a

serious offense under various state and central laws, and we seek your immediate intervention to take strict legal action, suspend and permanently remove the accused from their positions, and recover the loss to the Panchayat and environment.

Yours sincerely,  
Amrik Singh  
Panch Balad Kalan

Ranjit Kaur  
Panch Balad Kalan

Jaswinder Kaur Panch  
Balad Kalan

Through E-mail  
Complaint/27.2.25/7598

Endst.No.10989

Dated:-28/2/25

By sending its copy to the Forest Range Officer, Sangrur, is written that after inspecting the spot personally the report should be ensured to sent to the Divisional Office today itself along with comments.

Sd/-  
Divisional Forest Officer,  
Sangrur.

True Translation

  
Forest Range Officer  
Sangrur

**ANNEXURE R-2/T**

No.941-S

Dated:21/03.2025

From:

Forest Range Officer,  
Sangrur.

To

Divisional Forest Officer,  
Sangrur.Subject: Urgent Request for Transport Inquiry & Action  
on illegal Trees Cutting (Grievance ID:  
20250445514).Ref:- Divisional Forest Office Sangrur's letter No.  
11122 dated 03.03.2025, No.11764 dated  
20.03.2025

Sir,

With regard to the above subject and letter under reference, it is requested that the spot was inspected accompanied with the complainant. And after conducting inspection, it was found that the said land is Panchayat land, regarding which the report has already been sent to your office vide this office's dispatch no. 930 S dated 18-03-2025. This report is forwarded to you for further necessary action. No assessment has been made by the department in this regard.

Sd/-  
Forest Range Officer,  
Sangrur

Complaint 21/3/25/8063

True Translation

  
Forest Range Officer  
Sangrur

**ANNEXURE R-3/T**

PUNJAB GOVERNMENT  
FOREST AND WILDLIFE PRESERVATION  
DEPARTMENT, PUNJAB, OFFICE DIVISIONAL FOREST  
OFFICER, PATIALA GATE, SANGRUR  
PHONE NO.01672-234293 Email ID  
dfosmg.pb@gmail.com

To

Sh. Amrik Singh, Ranjit Singh Mrs. Jaswinder  
Kaur village Baldkalan block Bhawanigarh  
district Sangrur.

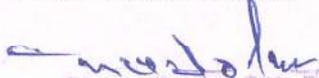
No.11920 dated ;24/3/25.

Subject: Urgent Request for Transport Inquiry & Action  
on illegal Trees Cutting (Grievance ID:  
20250445514).

With regard to the the above subject an  
application along with documents (Complaint ID  
20250445514) regarding 60-70 illegal cuts in village  
Baldkalan block Bhawanigarh district Sangrur was  
received from you, regarding which the Forest Range  
Officer Sangrur while inspecting the spot has reported  
through letter No. 941-S dated 21.03.2025 that the  
application site is of Panchayat land. It is outside the  
jurisdiction of the Forest Department. Apart from this, no  
assessment of these trees has been done by the  
Department.

Sd/-  
Divisional Forest Officer,  
Sangrur.

True Translation

  
Forest Range Officer  
Sangrur

**ANNEXURE R-4/T**

PUNJAB GOVERNMENT  
FOREST AND WILDLIFE PRESERVATION  
DEPARTMENT, PUNJAB, OFFICE DIVISIONAL FOREST  
OFFICER, PATIALA GATE, SANGRUR  
PHONE NO. 01672-234293 Email ID  
dfosmg.pb@gmail.com

To

B.D.P.O.

Block Bhawanigarh, District Sangrur.

No.170

Dated:-9.4.25

Subject: Urgent Request for Transport Inquiry & Action  
on illegal Trees Cutting (Grievance ID:  
20250445514).

With regard to the the above subject, an  
application along with documents (Complaint ID  
20250445514) regarding 60-70 illegal cuts in village  
Baldkalan block Bhawanigarh district Sangrur has been  
received from Mr. Amrik Singh, Ranjit Singh Mrs.  
Jaswinder Kaur resident of village Baldkalan block  
Bhawanigarh district Sangrur in the online portal and in  
hard copy at the Divisional Office, regarding which the  
Forest Range Officer Sangrur while inspecting the spot has  
reported through letter No. 941-S dated 21.03.2025 that  
the application site is of Panchayat land. It is outside the

jurisdiction of the Forest Department. Apart from this, no assessment of these trees has been done by the Department. Therefore, the complaint is sent to you in the original form for further necessary action.

Sd/-  
Divisional Forest Officer,  
Sangrur.

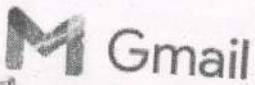
Endst. No..\_\_\_\_\_ Dated:-\_\_\_\_\_

Copy is sent to the Forest Range Officer Sangrur in reference to his letter no. 941-S dated 21.03.2025, for information.

Sd/-  
Divisional Forest Officer,  
Sangrur.

True Translation

  
Forest Range Officer  
Sangrur



Conservator Patiala <cfpatiala@gmail.com>

Fwd: ਪਿੰਡ ਬਾਲਦ ਕਲਾਂ ਦੀ ਪੰਚਾਇਤੀ ਜ਼ਮੀਨ ਵਿਚੋਂ ਬਿਨਾਂ ਕੋਈ ਬੋਲੀ ਕੀਤੇ ਦਰੱਖਤ ਅਤੇ ਫਲਾਂ ਵਾਲੇ ਬੂਟੇ ਕੱਟੇ ਜਾਣ ਬਾਰੇ ।

2 messages

7452/21/25

Complaint Branch <complaintbranch68@gmail.com>  
To: Conservator Patiala <cfpatiala@gmail.com>

Thu, Feb 20, 2025 at 4:34 PM

ਪੱਤਰ ਆਪ ਜੀ ਨੂੰ ਅਗਲੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

----- Forwarded message -----

From: **punjabforest** <pccfcomplex@gmail.com>

Date: Thu, Feb 20, 2025 at 9:07 AM

Subject: Fwd: ਪਿੰਡ ਬਾਲਦ ਕਲਾਂ ਦੀ ਪੰਚਾਇਤੀ ਜ਼ਮੀਨ ਵਿਚੋਂ ਬਿਨਾਂ ਕੋਈ ਬੋਲੀ ਕੀਤੇ ਦਰੱਖਤ ਅਤੇ ਫਲਾਂ ਵਾਲੇ ਬੂਟੇ ਕੱਟੇ ਜਾਣ ਬਾਰੇ ।  
To: <complaintbranch68@gmail.com>

Please find the attached file.

Punjab Forest Complex,  
Sahibzada Ajit Singh Nagar.

*complaint*  
*MF*

----- Forwarded message -----

From: **Satveer Singh** <satveer9594@gmail.com>

Date: Wed, Feb 19, 2025 at 8:18 PM

Subject: ਪਿੰਡ ਬਾਲਦ ਕਲਾਂ ਦੀ ਪੰਚਾਇਤੀ ਜ਼ਮੀਨ ਵਿਚੋਂ ਬਿਨਾਂ ਕੋਈ ਬੋਲੀ ਕੀਤੇ ਦਰੱਖਤ ਅਤੇ ਫਲਾਂ ਵਾਲੇ ਬੂਟੇ ਕੱਟੇ ਜਾਣ ਬਾਰੇ ।

To: pccfcomplex@gmail.com <pccfcomplex@gmail.com>, admn.ngt@nic.in <admn.ngt@nic.in>, rg.ngt@nic.in <rg.ngt@nic.in>, cs-ngt@gov.in <cs-ngt@gov.in>, publicgrievance-ngt@gov.in <publicgrievance-ngt@gov.in>, bdposangrur@gmail.com <bdposangrur@gmail.com>, dc.sgr@punjab.gov.in <dc.sgr@punjab.gov.in>, bdpobhawanigarh@gmail.com <bdpobhawanigarh@gmail.com>

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IMG-20250216-WA0004.jpg

IMG-20250216-WA0007.jpg

IMG-20250216-WA0010.jpg

IMG-20250216-WA0014.jpg

InShot\_20250219\_185719960.mp4

ਉਕਤ ਵਿਸ਼ੇ ਨਾਲ ਸਬੰਧਿਤ ਸਿਕਾਇਤ ਉੱਚ-ਅਧਿਕਾਰੀਆਂ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਹੋ ਚੁੱਕੀ ਹੈ ਜਿਸ ਦੀ ਕਾਰਵਾਈ ਮੰਡਲ ਪੱਧਰ ਤੇ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।

24 FEBRUARY, 2025 09:51 AM

**ACTION TAKEN BY**

ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS(Sh. BASANTA RAJ KUMAR)PRINCIPAL CHIEF CONSERVATOR OF FOREST

Contact: 9988421399

FORWARDED TO DIVISIONAL FOREST OFFICER(Miss MONIKA DEVI YADAV) OF DFO SANGRUR

Contact: 94105730

**Officer Comments:**

take necessary action and report.

24 FEBRUARY, 2025 09:59 AM

**GRIEVANCE ASSIGNED TO**

ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS(Sh. BASANTA RAJ KUMAR)PRINCIPAL CHIEF CONSERVATOR OF FOREST

Contact: 9988421399

PENDING

**Officer Comments:**

Assigned To Nodal Officer

Citizen Name  
RANBIR khan

Complainant Category  
Allegations of Corruption/Malpractices

Complainant Sub Category  
Malpractices

Email  
Ranbir.baladia@gmail.com

Contact No.  
9417508218

Address  
vpo balad kalan teh. bhawanigarh dist sangrur near to water tank , B ALAD KALAN (36) , BHAWANIG ARH , SANGRUR , PUNJAB

Initial Complaint Date  
24 February 2025

### Urgent Complaint Illegal Cutting and Sale of Green Trees on Panchayati Land in Balad Kalan, Block Bhawanigarh, District Sangrur

Subject: Urgent Complaint Illegal Cutting and Sale of Green Trees on Panchayati Land in Balad Kalan, District Sangrur Respected Sir/Madam, We, the undersigned, including three current Panches and other concerned villagers of Balad Kalan, Block bhawanigarh, District Sangrur, Punjab, wish to bring to your immediate attention a serious case of illegal deforestation and unauthorized sale of Panchayati property carried out by Sarpanch Gurpreet Singh (son of Ekam Singh) and Panch Rampal Singh (son of Bhagta Singh), both residents of Balad Kalan. Around 10 days ago, the above-mentioned individuals illegally cut down numerous green trees from Panchayati land without obtaining any permission from the Forest Department or any relevant authority. Not only was this act committed in blatant violation of multiple laws governing environmental protection and Panchayati land, but these individuals also proceeded to sell the felled trees without any official tender or public auction, effectively misusing public resources for personal financial gain. This illegal tree cutting and unauthorized sale of Panchayat-owned property is a serious offense under various state and central laws, and we seek your immediate intervention to take strict legal action, suspend and permanently remove the accused from their positions, and recover the loss to the Panchayat and environment. Yours sincerely, Amrik singh panch balad kalan Ranjit kaur panch balad kalan Jaswinder kaur panch balad kalan

Department  
PRINCIPAL CHIEF CONSERVATOR OF FOREST

Pertains to  
SANGRUR

Platform  
Citizen Panel

*Amrik Singh*

Attachments



*नाम 27/2/25 7598*

*Reference: 10989*

*ਮੁੱਖ ਮੰਤਰੀ ਸੰਗਰੂਰ ਜ਼ਿਲ੍ਹਾ ਦੇ ਭਾਗੀਦਾਰਾਂ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਪੰਚਾਇਤੀ ਜ਼ਮੀਨਾਂ ਤੋਂ ਗੈਰ-ਮਨਜ਼ੂਰੀ ਨਾਲ ਕੱਟੇ ਗਏ ਅਤੇ ਵੇਚੇ ਗਏ ਹਨ। ਇਸ ਦੀ ਸਖ਼ਤ ਨਿੰਦਾ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਸਰਕਾਰ ਨੂੰ ਇਸ ਦੀ ਸਖ਼ਤ ਨਿੰਦਾ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।*

*Amrik Singh*  
*ਮੁੱਖ ਮੰਤਰੀ ਸੰਗਰੂਰ*

0250453756 Grievance

PENDING Mark Urgent

Citizen Name  
RANBIR khan

Complainant Category  
Allegations of Corruption/Malpractices

Complainant Sub Category  
Malpractices

Email  
Ranbir.baladia@gmail.com

Contact No.  
9417508218

Address  
vpo balad kalan teh. bhawanigarh dist.sangrur near to water tank , B ALAD KALAN (36) , BHAWANIGARRH , SANGRUR , PUNJAB

Initial Complaint Date  
13 March 2025

### Subject Urgent Follow up on Grievance ID 20250445514 Wrongful Closure Without Investigation

Subject Urgent Follow up on Grievance ID 20250445514 Wrongful Closure Without Investigation To Principal Chief Conservator of Forests PCCF, Punjab Honourable Forest Minister, Punjab Respected Authorities, This email serves as an urgent follow up regarding Grievance ID 20250445514 which was wrongfully marked as resolved on the Punjab Government grievance portal by DFO Sangrur Monika Devi Yadav, despite the fact that no transparent enquiry has been conducted and no official report has been issued. Key Concerns Ongoing Investigation but Premature Closure The grievance portal falsely reflects the issue as resolved, yet your department's own response states that the enquiry is under process at the divisional level. This is a clear procedural violation how can a grievance be resolved when no final report has been made No Transparent Investigation Conducted. No proper site inspection has been conducted in the presence of complainants. No official report has been shared regarding the illegal felling of 60 fully grown green trees. A fraudulent resolution was made after our complaint to falsely claim that the land belongs to a Dharamshala. Official Fard land records clearly show that the land is under Panchayat possession, making the unauthorized tree cutting a clear case of embezzlement and environmental destruction. The trees were sold off privately, with no auction, tender, or official approval, and the money never reached the Panchayat account.

Department  
PRINCIPAL CHIEF CONSERVATOR OF FOREST

Pertains to  
SANGRUR

Platform  
Citizen Panel

*29/3/25*

*copy to account dept  
copy in ROIS for need for  
action  
MF*

#### @Attachments



#### Grievance History

13 MARCH 2025 09:53 AM

#### ACTION TAKEN BY

ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS (SH. BASANTA RAJ KUMAR) PRINCIPAL CHIEF CONSERVATOR OF FOREST  
Contact: 9988421399

FORWARDED TO DIVISIONAL FOREST OFFICER (Miss MONIKA DEVI YADAV) OF DFO SANGRUR

Contact: 9417508218

Officer Comments:

**Citizen Name**  
RANBIR khan

 **Complainant Category**  
Allegations of Corruption/Malpractices

 **Complainant Sub Category**  
Malpractices

 **Email**  
Ranbir.baladia@gmail.com

 **Contact No.**  
9417508218

 **Address**  
vpo balad kalan teh. bhawanigarh  
dist.sangrur near to water tank , B  
ALAD KALAN (36) , BHAWANIGARH ,  
SANGRUR , PUNJAB

 **Initial Complaint Date**  
24 February 2025

### Urgent Complaint Illegal Cutting and Sale of Green Trees on Panchayati Land in Balad Kalan, Block Bhawanigarh, District Sangrur

Subject: Urgent Complaint Illegal Cutting and Sale of Green Trees on Panchayati Land in Balad Kalan, District Sangrur Respected Sir/Madam, We, the undersigned, including three current Panches and other concerned villagers of Balad Kalan, Block bhawanigarh, District Sangrur, Punjab, wish to bring to your immediate attention a serious case of illegal deforestation and unauthorized sale of Panchayati property carried out by Sarpanch Gurpreet Singh (son of Ekam Singh) and Panch Rampal Singh (son of Bhagta Singh), both residents of Balad Kalan. Around 10 days ago, the above-mentioned individuals illegally cut down numerous green trees from Panchayati land without obtaining any permission from the Forest Department or any relevant authority. Not only was this act committed in blatant violation of multiple laws governing environmental protection and Panchayati land, but these individuals also proceeded to sell the felled trees without any official tender or public auction, effectively misusing public resources for personal financial gain. This illegal tree cutting and unauthorized sale of Panchayat-owned property is a serious offense under various state and central laws, and we seek your immediate intervention to take strict legal action, suspend and permanently remove the accused from their positions, and recover the loss to the Panchayat and environment. Yours sincerely, Amrik singh panch balad kalan Ranjit kaur panch balad kalan Jaswinder kaur panch balad kalan

 **Department**  
PRINCIPAL CHIEF CONSERVATOR OF FOREST

 **Pertains to**  
SANGRUR

 **Platform**  
Citizen Panel

 **1st Appeal**  
20250449602

#### Attachments



#### Grievance History

04 MARCH, 2025 09:57 AM

#### ACTION TAKEN BY

DIVISIONAL FOREST OFFICER(MISS MONIKA DEVI YADAV)PRINCIPAL CHIEF CONSERVATOR OF FOREST

Contact 9410573044

Officer Comments:

RESOLVED

ਨੰਬਰ:- 941-5

ਮਿਤੀ:- 21/03/2025

ਵੱਲੋ:-

ਸੇਵਾ ਵਿਖੇ:-

ਵਣ ਰੋਜ਼ ਅਫਸਰ

ਵਣ ਮੰਡਲ ਅਫਸਰ

ਸੰਗਰੂਰ।

ਸੰਗਰੂਰ।

ਵਿਸ਼ਾ:-

Urgent Request for Transport Inquiry & Action on Illegal Tree Cutting  
(Grievance ID: 20250445514)

ਹਵਾਲਾ:-

ਵਣ ਮੰਡਲ ਦਫਤਰ ਸੰਗਰੂਰ ਜੀ ਦਾ ਪੱਤਰ ਨੰਬਰ:-11122 ਮਿਤੀ 03-03-2025, ਨੰਬਰ :-11764  
ਮਿਤੀ 20-03-2025

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਵਾਲੇ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਜਾਦੀ ਹੈ ਜੀ ਕਿ ਸਿਕਾਇਤ ਕਰਤਾ ਨੂੰ ਨਾਲ ਲੈਕੇ ਉਕਤ ਜਗ੍ਹਾ ਦਾ ਮੌਕਾ ਦੇਖਿਆ ਗਿਆ ਅਤੇ ਮੌਕੇ ਚੈਕ ਕਰਨ ਉਪਰੰਤ ਇਹ ਜਗ੍ਹਾ ਜੋ ਕਿ ਪੰਚਾਇਤੀ ਜਮੀਨ ਨਾਲ ਸਬੰਧਤ ਹੈ ਜਿਸ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਦੇ ਡਿਸਪੈਂਚ ਨੰਬਰ 930 ਐਸ ਮਿਤੀ 18-03-2025 ਰਾਹੀਂ ਰਿਪੋਰਟ ਪਹਿਲਾ ਹੀ ਆਪ ਜੀ ਦਫਤਰ ਵਿੱਚ ਭੇਜੀ ਗਈ ਹੈ ਜੀ। ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਅਗਲੀ ਲੋੜੀਂਦੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਦੀ ਹੈ ਜੀ। ਇਹ ਜਾਣਕਾਰੀ ਸਾਡੀ ਡਿਪਾਰਟਮੈਂਟ ਵੱਲੋਂ ਤੁਹਾਨੂੰ ਆਨੋਰਜ਼ ਕਰਕੇ ਦਿੱਤੀ ਗਈ ਹੈ।



ਵਣ ਰੋਜ਼ ਅਫਸਰ

ਸੰਗਰੂਰ।

ਕਾਕਾ ਲਿਤ  
21/3/25  
8063  
ਦਿਨ

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ

ਦਫਤਰ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਗੇਟ, ਸੰਗਰੂਰ।

ਫੋਨ ਨੰਬਰ. 01672-234293 E-mail ID [dfosng.pb@gmail.com](mailto:dfosng.pb@gmail.com)

ਵੱਲ:-

ਸ੍ਰੀ ਅਮਰੀਕ ਸਿੰਘ, ਸ੍ਰੀ ਰਣਜੀਤ ਸਿੰਘ, ਸ੍ਰੀਮਤੀ ਜਸਵਿੰਦਰ ਕੌਰ,  
ਪਿੰਡ ਬਾਲਦਕਲਾਂ ਬਲਾਕ ਭਵਾਨੀਗੜ੍ਹ ਜਿਲ੍ਹਾ ਸੰਗਰੂਰ।

ਨੰਬਰ..... 11920 ਮਿਤੀ 24/3/25

ਵਿਸ਼ਾ :

Urgent Request for Transport Inquiry & Action on illegal Trees Cutting  
(Grievance ID: 20250445514).

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਦੇ ਵੱਲੋਂ ਪਿੰਡ ਬਾਲਦਕਲਾਂ, ਬਲਾਕ ਭਵਾਨੀਗੜ੍ਹ ਵਿੱਚੋਂ 60-70 ਨਜਾਇਜ਼ ਕਟਾਈ ਸਬੰਧੀ ਦਰਖਾਸਤ ਸਮੇਤ ਦਸਤਾਵੇਜ਼ (Grievance ID: 20250445514). ਪ੍ਰਾਪਤ ਹੋਈ ਸੀ। ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਸੰਗਰੂਰ ਵੱਲੋਂ ਪੱਤਰ ਨੰ. 941-ਐੱਸ, ਮਿਤੀ 21.03.2025 ਰਾਹੀਂ ਮੌਕਾ ਚੈੱਕ ਕਰਦੇ ਹੋਏ ਰਿਪੋਰਟ ਕੀਤੀ ਹੈ ਕਿ ਦਰਖਾਸਤ ਵਾਲੀ ਜਗ੍ਹਾ ਪੰਚਾਇਤੀ ਜਮੀਨ ਨਾਲ ਸਬੰਧਤ ਹੈ। ਇਹ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਤੋਂ ਬਾਹਰ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਵਿਭਾਗ ਵੱਲੋਂ ਉਹਨਾਂ ਰੁੱਖਾਂ ਦੀ ਕੋਈ ਵੀ ਅਸੈਸਮੈਂਟ ਨਹੀਂ ਕੀਤੀ ਗਈ ਹੈ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,  
ਸੰਗਰੂਰ।

ਪਿੱਠ ਅੰਕਣ ਨੰ. 11921 ਮਿਤੀ 24/3/25

ਨਕਲ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਸੰਗਰੂਰ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰ. 941-ਐੱਸ, ਮਿਤੀ 21.03.2025 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਵਣ ਮੰਡਲ ਅਫਸਰ  
ਸੰਗਰੂਰ।

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ

ਦਫਤਰ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਗੇਟ, ਸੰਗਰੂਰ।

ਫੋਨ ਨੰਬਰ. 01672-234293 E-mail ID [dfosng.pb@gmail.com](mailto:dfosng.pb@gmail.com)

ਵੱਲ:-

ਬੀ.ਡੀ.ਪੀ.ਓ,

ਬਲਾਕ ਭਵਾਨੀਗੜ੍ਹ ਜਿਲ੍ਹਾ ਸੰਗਰੂਰ।

ਨੰਬਰ..... 170 ..... ਮਿਤੀ..... 9/4/25 .....

**ਵਿਸ਼ਾ :** Urgent Request for Transport Inquiry & Action on illegal Trees Cutting (Grievance ID: 20250445514).

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸ੍ਰੀ ਅਮਰੀਕ ਸਿੰਘ, ਸ੍ਰੀ ਰਣਜੀਤ ਸਿੰਘ, ਸ੍ਰੀਮਤੀ ਜਸਵਿੰਦਰ ਕੌਰ ਵਾਸੀ ਪਿੰਡ ਬਾਲਦਕਲਾਂ ਬਲਾਕ ਭਵਾਨੀਗੜ੍ਹ ਜਿਲ੍ਹਾ ਸੰਗਰੂਰ ਵੱਲੋਂ ਆਨਲਾਈਨ ਪੋਰਟਲ ਵਿੱਚ ਅਤੇ ਹਾਰਡ ਵਿੱਚ ਮੰਡਲ ਦਫਤਰ ਵਿਖੇ ਪਿੰਡ ਬਾਲਦ ਕਲਾਂ ਬਲਾਕ ਭਵਾਨੀਗੜ੍ਹ ਜਿਲ੍ਹਾ ਸੰਗਰੂਰ ਵਿੱਚੋਂ 60-70 ਨਜਾਇਜ਼ ਕਟਾਈ ਸਬੰਧੀ ਦਰਖਾਸਤ ਸਮੇਤ ਦਸਤਾਵੇਜ਼ (Grievance ID: 20250445514). ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ। ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਵਣ ਰੱਜ ਅਫਸਰ ਸੰਗਰੂਰ ਵੱਲੋਂ ਪੱਤਰ ਨੰ. 941-ਐੱਸ, ਮਿਤੀ 21.03.2025 ਰਾਹੀਂ ਮੌਕਾ ਚੈੱਕ ਕਰਦੇ ਹੋਏ ਰਿਪੋਰਟ ਕੀਤੀ ਹੈ ਕਿ ਦਰਖਾਸਤ ਵਾਲੀ ਜਗ੍ਹਾ ਪੰਚਾਇਤੀ ਜਮੀਨ ਨਾਲ ਸਬੰਧਤ ਹੈ। ਇਹ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਤੋਂ ਬਾਹਰ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਵਿਭਾਗ ਵੱਲੋਂ ਇਹਨਾਂ ਰੁੱਖਾਂ ਦੀ ਕੋਈ ਵੀ ਅਸੈਸਮੈਂਟ ਨਹੀਂ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਸਿਕਾਇਤ ਮੂਲ ਰੂਪ ਵਿੱਚ ਆਪ ਨੂੰ ਬਣਦੀ ਅਗਲੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਦੇ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,  
ਸੰਗਰੂਰ।

o/c